



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

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RBI/2024-25/20

FIDD.GSSD.CO.BC.No.03/09.01.003/2024-25

April 16, 2024

The Chairman/Managing Director & CEO  
Public Sector Banks,  
Private Sector Banks (including Small Finance Banks)

Madam/Dear Sir,

**Master Circular – Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM)**

Please refer to the [Master Circular FIDD.GSSD.CO.BC.No.07/09.01.003/2023-24 dated April 26, 2023](#) on Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM).

2. The enclosed [Master Circular](#) consolidates and updates all the instructions/guidelines on the subject issued till date and replaces the earlier Master Circular issued on the subject.

Yours faithfully,

(R Giridharan)  
Chief General Manager

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हिंदी आसान है, इसका प्रयोग बढ़ाइए।

“चेतावनी : द्वारा बैंक रिज़र्व भेल-डाक, एसएमएस या फोन कॉल के जरिए किसी की भी व्यक्तिगत जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।”

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## **Master Circular**

### **Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM)**

#### **1. Background**

The Ministry of Rural Development (MoRD), Government of India launched the National Rural Livelihood Mission (NRLM) by restructuring Swarnajayanti Gram Swarojgar Yojana (SGSY) with effect from 01st April 2013 ([RBI Circular No. RBI/2012-13/559 dated 27 June 2013](#)). NRLM was renamed as DAY-NRLM (Deendayal Antyodaya Yojana - National Rural Livelihoods Mission) w.e.f. March 29, 2016. The DAY-NRLM is the flagship program of Government of India for promoting poverty reduction through building strong institutions of the poor, particularly women, and enabling these institutions to access a range of financial services and livelihoods. DAY-NRLM adopts a demand driven approach, enabling the States to formulate their own State specific poverty reduction action plans. The key features of DAY-NRLM have been furnished in [Annex I](#).

#### **2. Women SHGs and their Federations**

2.1 DAY-NRLM promotes affinity-based women Self Help Groups (SHGs). However, only in case of groups to be formed with persons with disabilities and other special categories like elders and transgenders, DAY-NRLM may have both men and women in the Self-Help Groups.

2.2 Women SHGs under DAY-NRLM consist of 10-20 members. In case of special SHGs i.e., groups in the difficult areas, groups with disabled persons, and groups formed in remote tribal areas, this number may be a minimum of 5 members.

2.3 Federations of Self Help Groups formed at village, gram panchayat, cluster or higher level may be registered under appropriate Acts prevailing in their respective states.

#### **Financial Assistance to the SHGs**

#### **3. Revolving Fund**

DAY-NRLM, MoRD, will provide Revolving Fund (RF) support as corpus ranging between ₹20,000 - ₹30,000 per SHG to strengthen their institutional and financial management capacity and build a good credit history within the group. SHGs in existence for a minimum period of 3/6 months and follow the norms of good SHGs known as 'Panchasutras', viz.,

regular meetings, regular savings, regular internal lending, regular recoveries and maintenance of proper books of accounts, and which have not received any RF earlier will be eligible for such support.

#### **4. Capital Subsidy**

No capital subsidy would be sanctioned to any SHG under DAY-NRLM.

#### **5. Community Investment Support Fund (CIF)**

CIF will be provided by MoRD to the SHGs promoted under DAY-NRLM in all blocks and will be routed through the village level/cluster level federations, to be maintained in perpetuity by the federations. The CIF may be used by the federations to advance loans to the SHGs and/or to undertake common/collective socio-economic activities.

#### **6. Interest Subvention**

DAY-NRLM has a provision for interest subvention for women SHGs. Salient features of the Scheme are enclosed in [Annex II](#).

#### **7. Role of banks:**

**7.1 Opening of Savings/Current Accounts:** The role of banks would commence with opening of accounts for all the SHGs including those having members with disability and for the federations of SHGs.

- (i) The SHGs engaged in promoting of savings habits among their members would be eligible to open savings bank accounts.
- (ii) For KYC verification pertaining to SHG members, instructions in the [Master Direction on KYC](#) (dated February 25, 2016, as updated from time to time) shall be adhered to. As regards submission of PAN/Form 60 by SHGs, banks shall be guided by Section 33A(b) of the Master Direction on KYC.
- (iii) Business Correspondents deployed by banks may also be authorized to open saving bank accounts of the SHGs, subject to adherence to extant BC guidelines and in accordance with the bank's Board approved policy on Business Correspondents.
- (iv) Opening of savings account of all members with the bank shall not be made a prerequisite for credit linkage of SHGs. Banks are advised to maintain separate savings and loan accounts for SHGs.
- (v) Banks are advised to open savings accounts of federations of SHGs at village, gram panchayat, cluster or higher level. These accounts may be categorized as savings

account for 'Association of persons'. The 'Know Your Customer' (KYC) norms for the signatories of such accounts as specified from time to time by Reserve Bank of India would be applicable.

- (vi) Banks are advised to open current accounts for Producer Groups promoted under DAY-NRLM at village, gram panchayat, cluster or higher level. The 'Know Your Customer' (KYC) norms for the signatories of such accounts as specified from time to time by Reserve Bank of India would be applicable.

## **7.2 Transaction in Savings/Cash Credit account of SHGs and Federation of SHGs**

- (i) SHGs and their federations may be encouraged to transact through their respective savings/cash credit accounts.
- (ii) Banks are advised to put in place dual-authentication facility in both ON-US and OFF-US<sup>1</sup> environment to enable SHGs to perform transactions in jointly operated savings/cash credit accounts at retail outlets managed by Business Correspondents. Banks are also advised to extend all such services to SHGs and their federations through Business Correspondents as per their board approved policies.

## **7.3 Lending to SHGs and their individual members**

### **7.3.1 Eligibility Criteria for SHGs to avail loans:**

- (i) SHGs should be in active existence for at least 6 months as per their books of accounts (and not from the date of opening of S/B account).
- (ii) SHGs should be practicing '*Panchasutras*' i.e., regular meetings, regular savings, regular inter-loaning, timely repayment and up-to-date books of accounts.
- (iii) SHGs should qualify as per grading norms fixed by NABARD. As and when the federations of the SHGs come into existence, the grading exercise may be done by the federations to support the banks.
- (iv) The existing defunct SHGs are also eligible for credit if these are revived and continue to be active for a minimum period of three months.

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<sup>1</sup> Dual authentication: Transaction authenticated by two members of the SHG through their Aadhaar and biometrics. NPCI has enabled dual authentication for both intra-bank (SHG account and BC/terminal belonging to the same bank) and inter-bank (SHG account and BC/terminal belonging to the different banks) transactions.

ON-US/ intra bank transactions: Such transactions where the instrument that is used for the transaction is issued by the same bank whose terminal is acquiring the transaction

OFF-US/ inter bank transactions: Such transactions where the instrument that is used for the transaction is issued by a bank which is different from the bank whose terminal is acquiring the transaction.

### **7.3.2 Loan Application:**

- (i) All banks may use the Common Loan Application Forms devised by Indian Bank's Association (IBA) for extending credit facility to SHGs.
- (ii) Banks may encourage SHGs to submit loan applications online through the system developed by DAY-NRLM and the National Portal for Credit Linked Schemes.

### **7.3.3 Loan amount**

- (i) Emphasis is laid on the multiple doses of assistance under DAY-NRLM. This would mean assisting an SHG over a period of time, through repeat doses of credit, to enable the group to access higher amounts of credit for taking up sustainable livelihoods and improving the quality of life.
- (ii) SHGs may avail either Term Loan (TL) or a Cash Credit Limit (CCL) or both based on their requirement. In case of need, additional loan may be sanctioned even though the previous loan is outstanding, based on the repayment behavior and performance of the SHG.
- (iii) In case of CCL, banks are advised to sanction a minimum loan of ₹6 lakh to each eligible SHG for a period of 3 years with a yearly drawing power (DP). The drawing power may be enhanced annually based on the repayment performance of the SHG. The drawing power may be calculated as follows:
  - a) DP for the first year: 6 times of the existing corpus or minimum of ₹1.5 lakh, whichever is higher.
  - b) DP for the second year: 8 times of the corpus at the time of review/enhancement or minimum of ₹3 lakh, whichever is higher.
  - c) DP for the third year: Minimum of ₹6 lakh based on the Micro Credit Plan (MCP) prepared by SHG and appraised by the federations/support agency and the previous credit history.
  - d) DP for the fourth year onwards: Above ₹6 lakh, based on the MCP prepared by SHG and appraised by the federations/support agency and the previous credit history.
- (iv) In case of Term Loan, banks are advised to sanction loans in doses as mentioned below:
  - a) First dose: 6 times of the existing corpus or minimum of ₹1.5 lakh, whichever is

higher.

b) Second dose: 8 times of the existing corpus or minimum of ₹3 lakh, whichever is higher.

c) Third dose: Minimum of ₹6 lakh, based on the MCP prepared by the SHGs and appraised by the federations/support agency and the previous credit history.

d) Fourth dose onwards: Above ₹6 lakh, based on the MCP prepared by the SHGs and appraised by the federations/support agency and the previous credit history.

*(Corpus is inclusive of revolving funds, if any, received by the SHG, its own savings, interest earned by the SHG from on-lending to its members, income from other sources, and funds from other sources in case of promotion by other institutes/NGOs.)*

(v) Banks are advised take necessary measures to ensure that eligible SHGs are provided with repeat loans.

#### **7.3.4 Credit facilities to SHG members**

(i) In order to facilitate women SHG members to graduate to entrepreneurs, banks may consider extending loans up to ₹10 lakh to individual members of select matured well performing SHGs (SHGs which are more than 2 years old and have accessed at least one dose of bank loan with timely repayment) as per their lending policy. The individual should be running a viable economic enterprise. Banks are advised to share data on individual loans to women SHGs members in a mutually agreed format and periodicity with DAY-NRLM.

(ii) One woman in every SHG under DAY-NRLM may be provided a loan up to ₹1 lakh under the MUDRA Scheme, if she is otherwise eligible.

(iii) Banks are advised to provide minimum OD facility of ₹5000 to every woman SHG member having PMJDY account in accordance with the guidelines issued by Indian Banks' Association (IBA). Banks may regularly share data on OD limit to women SHGs' members in a mutually agreed format and periodicity with DAY-NRLM.

(iv) DAY-NRLM has created 'Women Enterprise Acceleration Fund' for individual women SHGs members eligible as per clause (i) and (ii) above. Salient features of the Fund are enclosed in [Annex-III](#).

- (v) Credit to Producer Groups/Producer Organisations: To facilitate women SHG members getting a better price for their produce through collectivization/aggregation/ value addition, banks may consider extending loans to select well performing Producers Groups/Producers Organisations under DAY-NRLM for their commercial activities as per their lending policy.

### **7.3.5 Purpose of loan and repayment:**

- (i) The loan amount would be distributed among members based on the MCP prepared by the SHGs. The loans may be used by members for meeting social needs, high cost debt swapping, construction or repair of house, construction of toilets and taking up sustainable livelihoods or to finance any viable common activity started by the SHGs.
- (ii) In order to facilitate use of loans for augmenting livelihoods of SHG members, at least 50% of loans above ₹1 lakh, 75% of loans above ₹4 lakh and at least 85% of loans above ₹6 lakh should be used primarily for income generating productive purposes. MCPs prepared by SHGs would form the basis for determining the purpose and usage of loans.
- (iii) Repayment schedule for Term Loans may be as follows:
- a) The first dose of loan may be repaid in 24-36 months in monthly/quarterly instalments.
  - b) The second dose of loan may be repaid in 36-48 months in monthly/quarterly instalments.
  - c) The third dose of loan may be repaid in 48-60 months based on the cash flow in monthly/quarterly instalments.
  - d) From the fourth dose onwards loans may be repaid between 60-84 months based on the cash flow in monthly/quarterly installments.
- (iv) All credit facilities sanctioned under DAY-NRLM would be governed by the asset classification norms issued by Reserve Bank of India from time to time.

### **7.3.6 Security and Margin:**

- (i) For loans to SHGs up to ₹10.00 lakh, no collateral and no margin will be obtained. No lien should be marked against savings bank accounts of SHGs and no deposits should be insisted upon while sanctioning loans.

- (ii) For loans to SHGs above ₹10 lakh and up to ₹20 lakh, no collateral should be obtained, and no lien should be marked against savings bank account of SHGs. However, the entire loan (irrespective of the loan outstanding, even if it subsequently goes below ₹10 lakh) would be eligible for coverage under Credit Guarantee Fund for Micro Units (CGFMU).
- (iii) For loan to SHGs above ₹10 lakh and up to ₹20 lakh, a margin not exceeding 10% of the loan amount exceeding ₹10 lakh may be obtained as per the bank's approved loan policy.

### **7.3.7 Dealing with Defaulters<sup>2</sup>:**

Willful defaulters should not be financed under DAY-NRLM. In case willful defaulters are members of a group, they may be allowed to benefit from the thrift and credit activities of the group including the corpus built up with the assistance of Revolving Fund. However, as regards credit facilities, the group may be financed excluding such defaulters while documenting the loan. Banks should not deny loans to SHGs on the grounds of family members of individual members of SHG being defaulters with the bank. Further, non-willful defaulters should not be debarred from receiving loans. In case default is due to genuine reasons, banks may follow the norms prescribed for restructuring the credit facilities.

### **7.3.8 Documentation and follow-up**

- (i) Loan pass books or statement of accounts in regional languages may be issued to the SHGs which may contain all the details of the loans disbursed to them and the terms and conditions applicable to the loan sanctioned. The passbook should be updated with every transaction made by the SHGs. At the time of documentation and disbursement of loan, banks may clearly explain the terms and conditions as part of financial literacy.
- (ii) Bank branches may designate one fixed day in a fortnight to enable the staff to go to the field and attend the meetings of the SHGs and Federations to observe the operations of the SHGs, keep a track of the regularity of the SHGs' meetings and monitor their performance.

## **8 Recovery:**

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<sup>2</sup> As defined in the RBI Master Circular on Wilful Defaulters dated July 01, 2015, updated from time to time.



Prompt repayment of the loans is necessary to ensure the success of the programme. Banks shall take all possible measures, such as personal contact and organization of joint recovery camps with District Mission Management Units (DMMUs)/District Rural Development Agency (DRDAs) to ensure the recovery of loans. Keeping in view the importance of loan recovery, banks should prepare a list of defaulting SHGs under DAY-NRLM every month and furnish the list in the Block Level Bankers Committee (BLBC) and District Consultative Committee (DCC) meetings. This would enable the DAY-NRLM staff at the block/district level to assist the bankers in initiating recovery.

## **9 Credit Target Planning and Monitoring of the Scheme**

- (i) Banks may set up cells for Self Help Groups in their respective Regional/Zonal Offices. These cells should periodically monitor and review the flow of credit to the SHGs, ensure the implementation of the Scheme, collect data from the branches and make available consolidated data to the Head Office and the DAY-NRLM units at the districts/blocks. The consolidated data may also be discussed in the State Level Bankers' Committee (SLBC), BLBC and DCC meetings regularly to maintain effective communication with the state staff and all banks.
- (ii) State Level Bankers' Committee: SLBCs shall constitute a sub-committee on SHG Bank Linkage. The sub-committee should consist of members from all banks operating in the State, RBI, NABARD, CEO of SRLM, representatives of State Rural Development Department, Secretary-Institutional Finance and representatives of Development Departments etc. Based on the Potential Linked Plan/State Focus Paper prepared by NABARD, the SLBC sub-committee on SHG Bank Linkage may arrive at the district-wise, block-wise and branch-wise credit plan. The sub-committee should consider the existing SHGs, new SHGs proposed, and number of SHGs eligible for fresh and repeat loans as suggested by the SRLMs to arrive at the credit targets for the states. The targets so decided should be approved in the SLBC and reviewed and monitored periodically for effective implementation. The sub-committee shall discuss a specific agenda of review, implementation and monitoring of the SHG-Bank linkage and the issues/constraints in achievement of the credit target. The decisions of the SLBC should be derived from the analysis of the reports of the sub-committee.
- (iii) The district-wise credit plans should be communicated to the District Consultative Committee (DCC). The block-wise/cluster-wise targets are to be communicated to the

bank branches through the Controllers.

- (iv) District Consultative Committee: The DCC shall regularly monitor the flow of credit to SHGs at the district level and resolve issues that constrain such flow of credit. This committee should include DMMU staff representing DAY-NRLM and office bearers of SHG federations in addition to other members.
- (v) Block Level Bankers Committee: The BLBC shall take up issues of SHG Bank linkage at the block level. In this Committee, the SHGs/Federations of the SHGs should be included as members to raise their voice in the forum. Branch-wise status of SHG credit shall be monitored at the BLBC.
- (vi) Reporting to Lead District Managers: The branches may furnish the progress report and the delinquency report under various activities of DAY-NRLM in the format at [Annex-IV](#) and [V](#) to the LDM every month for onward submission to Special Sub-Committee constituted by SLBC.
- (vii) Reporting to RBI: Banks may furnish a state-wise consolidated report on the progress made under DAY-NRLM to RBI on quarterly basis within a month from the end of the concerned quarter.
- (viii) Lead Bank Return (LBR): Existing procedure of submitting LBR is to be continued.

## **10 Financial Literacy:**

Financial Literacy is one of the important strategies to spread awareness on financial behavior and keep households informed about various financial products and services. DAY-NRLM has trained and deployed a large number of cadre called 'Financial Literacy Community Resource Persons (FL-CRPs)' to carry out financial literacy camps at village level. Financial Literacy Centers (FLC) established by various banks may coordinate with respective SRLMs and utilize the services of FL-CRPs to conduct village camps on Financial Literacy.

## **11 Data Sharing:**

Banks may share the following data in mutually agreed formats/intervals with DAY-NRLM or State Rural Livelihood Missions (SRLMs). While sharing such data, banks may ensure conformity with the provisions of paragraph 25 of the Master Circular on Customer Service in Banks dated July 01, 2015. As regards consent of customers, as mentioned in para 25 (iv) of the above Master Circular, banks may ensure that consent may be

obtained specially and separately from the customers and not as a consent in the form of a general clause either in the applications for opening the account or for the loan.

- (i) Data for initiating various strategies including recovery etc. Such data may be drawn directly from the CBS platform.
- (ii) Data of Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to facilitate higher enrollment and claim settlement under the mentioned schemes.
- (iii) Data of all SHG transactions being done at Business Correspondent points using dual authentication technology.

## **12 DAY-NRLM support to Banks:**

- (i) SRLM would develop strategic partnerships with major banks at various levels. It would invest in creating enabling conditions for both the banks and the poor for a mutually rewarding relationship.
- (ii) SRLM would assist the SHGs through imparting financial literacy, extending counselling services on savings, credit, insurance, pension and training on micro-investment planning embedded in capacity building.
- (iii) SRLMs would extend support to banks for improving quality of banking services to poor clients including follow-up for recovery of over dues if any, by positioning customer relationship managers (Bank Mitra/Sakhi) with every bank branch involved in financing of SHGs.
- (iv) Leveraging IT mobile technologies and institutions of the poor, youth or SHG members as business facilitators and business correspondents.
- (v) Community Based Repayment Mechanism (CBRM): One exclusive sub-committee for SHG Bank Linkage may be formed at village/cluster/block level which would provide support to the banks in ensuring proper utilization of loan amount, recovery etc. The bank linkage sub-committee members from each village level federation along with project staff would meet once in a month under the chairmanship of the Branch Manager in the branch premises with the agenda items relating to bank linkage.

## **Key Features of DAY-NRLM**

**1. Universal Social Mobilization:** To begin with, DAY-NRLM would ensure that at least one member from each identified rural poor household, preferably a woman, is brought under the SHG network in a time bound manner. Subsequently, both women and men would be organized for addressing livelihood issues i.e., farmers organizations, milk producers' cooperatives, weavers' associations, etc. All these institutions are inclusive and no poor would be left out of them. DAY-NRLM would ensure adequate coverage of vulnerable sections of the society such that 50% of the beneficiaries are SC/STs, 15% are minorities and 3% are persons with disability, while keeping in view the ultimate target of 100% coverage of all households under the automatically included criteria and households with at least one deprivation criterion as per Socio-Economic and Caste Census (SECC).

**2. Participatory Identification of poor (PIP):** DAY-NRLM would undertake a community based process for covering the target beneficiaries i.e., participation of the poor in the process of identifying the target group. Participatory process based on sound methodology and tools (*social mapping and well-being categorization, deprivation indicators*) and also locally understood and accepted criteria ensures local consensus that inadvertently reduces the inclusion and exclusion errors and enables formation of the groups on the basis of mutual affinity.

The households identified with at least one deprivation criteria as per Socio-Economic and Caste Census (SECC) along with households identified through the P.I.P process would be accepted as DAY-NRLM target group and would be eligible for all the benefits under the programme. The list finalized after P.I.P process would be vetted by the Gram Sabha and approved by the Gram Panchayat.

Till the P.I.P process is undertaken by the State in a particular district/block, the rural households with at least one deprivation criteria as per SECC list would be targeted under DAY-NRLM. As already provided in the Framework for implementation of DAY-NRLM, up to 30% of the total membership of the SHGs may be from among the

population marginally above the poverty line, subject to the approval of other members of the group. This 30% also includes the poor households whose name does not figure in the SECC list but are as poor as those included in SECC list.

**3. Promotion of Institutions of the poor:** Strong institutions of the poor such as SHGs and their village level and higher-level federations are necessary to provide space, voice and resources for the poor and for reducing their dependence on external agencies. They empower them and also act as instruments of knowledge and technology dissemination, and hubs of production, collectivization and commerce. DAY-NRLM, therefore, would focus on setting up these institutions at various levels. In addition, DAY-NRLM would promote specialized institutions like Livelihoods collectives, producers' cooperative/companies for livelihoods promotion through deriving economies of scale, backward and forward linkages, and access to information, credit, technology, markets etc. The Livelihoods collectives would enable the poor to optimize their limited resource.

**4. Strengthening all existing SHGs and federations of the poor.** There are existing institutions of the poor women formed by Government efforts and efforts of NGOs. DAY-NRLM would strengthen all existing institutions of the poor in a partnership mode. The self-help promoting institutions both in the Government and in the NGO sector would promote social accountability practices to introduce greater transparency. This would be in addition to the mechanisms that would be evolved by SRLMs and state governments. The learning from one another underpins the key processes of learning in DAY-NRLM.

**5. Emphasis on Training, Capacity Building and Skill Building:** DAY-NRLM would ensure that the poor are provided with the requisite skills for managing their institutions, linking up with markets, managing their existing livelihoods, enhancing their credit absorption capacity and credit worthiness, etc. A multi-pronged approach is envisaged for continuous capacity building of the targeted families, SHGs, their federations, government functionaries, bankers, NGOs and other key stakeholders. Particular focus would be on developing and engaging community professionals and community resource persons for capacity building of SHGs and their federations and other collectives. DAY-NRLM would make extensive use of Information, Communication & Technology (ICT) to make knowledge dissemination and capacity building more effective.

**6. Revolving Fund and Community Investment Support Fund (C.I.F):** A Revolving Fund would be provided to eligible SHGs as an incentive to inculcate the habit of thrift and accumulate their own funds towards meeting their credit needs in the long-run and immediate consumption needs in the short-run. The C.I.F would be a corpus and used for meeting the members' credit needs directly and as catalytic capital for leveraging repeat bank finance. The C.I.F would be routed to the SHGs through the Federations. The key to coming out of poverty is continuous and easy access to finance, at reasonable rates, till they accumulate their own funds in large measure.

**7. Universal Financial Inclusion:** DAY-NRLM would work towards achieving universal financial inclusion, beyond basic banking services to all the poor households, SHGs and their federations. DAY-NRLM would work on both demand and supply side of Financial Inclusion. On the demand side, it would promote financial literacy among the poor and provide catalytic capital to the SHGs and their federations. On the supply side, it would coordinate with the financial sector and encourage use of ICT based financial technologies, business correspondents and community facilitators like 'Bank Mitras'. It would also work towards universal coverage of rural poor against loss of life, health and assets. Further, it would work on remittances, especially in areas where migration is endemic.

**8. Provision of Interest Subvention:** The rural poor need credit at low rate of interest and in multiple doses to make their ventures economically viable. In order to ensure affordable credit, DAY-NRLM has a provision for subvention on interest rates.

**9. Funding Pattern:** DAY-NRLM is a Centrally Sponsored Scheme and the financing of the programme would be shared between the Centre and the States in the ratio of 60:40 (90:10 in case of North Eastern States including Sikkim; completely from the Centre in case of UTs). The Central allocation earmarked for the states would broadly be distributed in relation to the incidence of poverty in the states.

**10. Implementation in Blocks:** The blocks that are taken up for implementation of DAY-NRLM would have a full complement of trained professional staff and cover a whole range of activities of universal and intense social and financial inclusion, livelihoods, partnerships etc.

**11. Rural Self Employment Training Institutes (RSETIs).** RSETI concept is built on the model pioneered by Rural Development Self Employment Institute (RUDSETI) – a collaborative partnership between SDME Trust and Canara Bank. The model envisages transforming unemployed youth into confident self-employed entrepreneurs through a short duration experiential learning programme followed by systematic long duration hand holding support. The need-based training builds entrepreneurship qualities, improves self-confidence, reduces risk of failure and develops the trainees into change agents. Banks are fully involved in selection, training and post training follow up stages. The needs of the poor articulated through the institutions of the poor would guide RSETIs in preparing the participants/trainees in their pursuits of self-employment and enterprises. DAY-NRLM would encourage public sector banks to set up RSETIs in all districts of the country.

**Interest Subvention Scheme for Women SHGs**

**I. Interest subvention scheme on Credit to Women SHG during the year 2024-25 for all Public Sector Banks, Private Sector Banks and Small Finance Banks in all districts**

- i. The scheme is limited to Women Self Help Groups under DAY-NRLM in rural areas only.
- ii. For loans up to ₹ 3 lakh under the scheme, banks will extend credit at a concessional interest rate of 7% per annum. For outstanding credit balance upto ₹ 3 lakh, banks will be subvented at a uniform rate of 4.5% per annum during FY 2024-25.
- iii. For loans above ₹ 3 lakh and up to ₹ 5 lakh under the scheme, banks will extend credit at interest rate equivalent to their 1 year-MCLR or any other external benchmark based lending rate or 10% per annum, whichever is lower. For outstanding credit balance above ₹ 3 lakh and upto ₹ 5 lakh, banks will be subvented at a uniform rate of 5% per annum during FY 2024-25.
- iv. Interest Subvention will be payable only for the period during which an account remains in standard category.
- v. Women SHGs promoted by other agencies and following the DAY-NRLM protocols will also be eligible for benefit of subvented loans subject to prior submission of the details of such SHGs on the DAY-NRLM SHG database.
- vi. The interest subvention scheme shall be implemented for banks through a Nodal Bank selected by the Ministry of Rural Development (MoRD). The Nodal Bank will operationalize the scheme through a web based platform, as advised by MoRD. For the year 2024-25, Indian Bank has been nominated as the Nodal Bank by MoRD.
- vii. In order to avail the interest subvention on credit extended to the women SHGs, banks may ensure that the accounts of SHGs (both savings and loans) under DAY-NRLM are appropriately identified in their CBS with unique codes assigned by DAY-NRLM/SRLMs.



viii. All banks participating in the interest subvention scheme are required to upload information on the SHG savings and loan account, etc. on the respective Nodal Bank/ Nodal Agency Portal as per the required technical specifications provided.

ix. In order to avail the interest subvention on credit upto ₹ 3 lakh extended to women SHGs under DAY-NRLM @7% as well as on credit above ₹3 lakh and upto ₹5 lakh extended to SHGs, all banks are required to submit claim certificates on quarterly basis (i.e., as on June 30, 2024; September 30, 2024; December 31, 2024 and March 31, 2025) to the Nodal Bank. The claims submitted by any bank should be accompanied by claim certificate (in original) certifying the claims for subvention as true and correct. The claims of any bank for the quarter ending March 2025 will be settled by MoRD only on receipt of the Statutory Auditor's certificate for the entire financial year i.e., FY 2024-25, from the bank.

x. The format of the claims certificates shall be as per [Annex VI](#) & [VII](#). All claims pertaining to FY 2024-25 should be submitted by banks latest by September 30, 2025 duly certified by Statutory Auditor.

xi. Any remaining claims pertaining to the disbursements made during the year 2024-25 and not included during the year, may be consolidated separately and marked as an 'Additional Claim' and submitted to the Nodal Bank latest by September 30, 2025, duly certified by Statutory Auditors.

xii. Any corrections in claims by banks shall be adjusted from later claims based on the Statutory Auditor's certificate. All banks will be required to carry out necessary correction on the Nodal Bank's/Agency's portal accordingly.

## **Women Enterprise Acceleration Fund**

A dedicated 'Women Enterprise Acceleration Fund' has been set up to catalyse and make available medium term to long term debt financing to women entrepreneurs to enable them to invest in viable enterprises. This fund will also incentivize first-time women entrepreneurs to start their enterprises and also support existing women-owned enterprises to grow and scale-up.

### **Schemes for enterprises under Women Enterprise Acceleration Fund**

Individual Women-led enterprises would be provided the following benefits under Women Enterprise Acceleration Fund:

#### **1) Reimbursement of Credit Guarantee fees to lending institutions**

The fund will extend support in form of reimbursement of actual credit guarantee fees incurred by banks/financial institutions for taking credit guarantee cover under Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) or Credit Guarantee Fund for Micro Units (CGFMU) under NCGTC. Actual credit guarantee fees will be reimbursed to banks/ lending institutions for providing loans to individual women SHG members under DAY-NRLM for loans up to ₹ 5 Lakh for a maximum period of 5 years. In case of loan amount exceeding ₹ 5 lakh, reimbursement of credit guarantee fees will be done in proportion to the loan amount.

#### **2) Interest Subvention on Prompt Repayment**

Women entrepreneurs making prompt repayment of credit to financial institutions will be provided 2% interest subvention to incentivize good repayment behaviour. This will also make credit affordable to women borrowers and enhance the viability of the enterprises. Under the Women Enterprise Acceleration Fund, interest subvention will be provided to SHGs on loan outstanding up to ₹ 1.5 lakh per borrower. In case of loan outstanding amount exceeding ₹ 1.5 lakh, interest subvention will be limited to the ceiling of ₹ 1.5 lakh only. Interest subvention will be provided to individual women entrepreneur up to a maximum duration of 3 years.

The above benefits will be provided to an Individual only once.

## **Implementation of schemes under Women Enterprise Acceleration Fund**

The implementation of schemes under Women Enterprise Acceleration Fund will be managed by the same Nodal Bank implementing the Interest Subvention Scheme for Women Self Help Groups under DAY-NRLM. The Nodal Bank will operationalize the schemes through a web-based platform, as advised by DoRD. The detailed implementation process are as follows:

### **1. Reimbursement of credit guarantee fees to lending institutions:**

- (i) All banks extending credit for enterprises fully or partially owned by women Self Help Group members under DAY-NRLM will be eligible to seek reimbursement of actual credit guarantee fees charged by CGTMSE or CGFMU under NCGTC.
- (ii) Banks/Lending Institutions seeking reimbursement of credit guarantee fees should be registered Member Lending Institution (MLI) under CGTMSE or CGFMU under NCGTC.
- (iii) Credit Guarantee fees charged (on actual basis) by CGTMSE or CGFMU under NCGTC for loans extended to individual women Self Help Group members under DAY-NRLM only will be considered for reimbursement.
- (iv) Reimbursement of credit guarantee fees will be considered for maximum loan outstanding of ₹ 5 lakh per borrower for a maximum tenure of 5 years.
- (v) In case of loan amount exceeding ₹ 5 lakh, reimbursement of credit guarantee fees will be done on proportionate basis.
- (vi) Reimbursement of credit guarantee fees will be considered for a borrower only once.
- (vii) Banks participating in the scheme will be required to upload the details of individual borrowers along with other relevant information on the Nodal Bank's portal.
- (viii) Details of individual borrowers uploaded on the portal by banks will be verified by respective SRLMs. For verification, SRLMs are required to enter '**Unique codes**' assigned by DAY-NRLM to individual SHG members.
- (ix) Banks should also flag the loan accounts as '**SHG Member under DAY-NRLM**' on their CBS. For identification of SHG Members under DAY-NRLM, banks are

required to embed '**Unique codes**' in banks' CBS against respective CIF/ loan accounts.

- (x) All participating banks are required to submit their claims for reimbursement of credit guarantee fees only for the verified accounts.
- (xi) Banks are required to submit claim certificate on quarterly basis (*i.e., as on June 30; September 30; December 31 and March 31*) to the Nodal Bank. The claims submitted by any lending institution should be accompanied by claim certificate given as **Annexure-VIII** certifying the claims as true and correct. The claims of any bank for the quarter ending March 31 will be settled by DoRD only on receipt of the Statutory Auditor's certificate for the complete Financial Year.
- (xii) Any remaining claims pertaining to the disbursements made during the previous year but not included in the claims, may be consolidated separately, and marked as an '*Additional Claim*' and submitted to Nodal Bank latest by September 30 of the subsequent Financial Year duly certified by Statutory Auditors as correct.
- (xiii) Any corrections in claims by banks shall be adjusted from later claims based on auditor's certificate. All banks will be required to carry out necessary correction on the Nodal Bank's portal accordingly.
- (xiv) Claims from bank will be settled through the Nodal Bank after due scrutiny by Department of Rural Development (DoRD).
- (xv) Banks participating in the scheme will be required to make available all relevant records pertaining to the claims made to auditors/ representatives of DoRD for verification.
- (xvi) Banks shall promptly intimate DoRD in case of any change in status as "MLI" with CGTMSE or CGFMU under NCGTC.

## **2. Interest Subvention on Bank loan to individual SHG members for enterprises**

- (i) The scheme is limited to Women Self Help Group members being supported under DAY - NRLM in rural areas only.
- (ii) Interest subvention will be provided to an individual women entrepreneur only once.
- (iii) All banks extending credit for enterprises fully or partially owned by women Self Help Group members under DAY-NRLM at interest rate equivalent to (1-year

MCLR + max 3% spread) or maximum of 14% per annum will be eligible to claim interest subvention under this scheme.

- (iv) Banks participating in the scheme will be required to upload the details of individual borrowers along with other relevant information on the Nodal Bank's portal.
- (v) Details of individual borrowers uploaded on the portal by banks will be verified by respective SRLMs. For verification, SRLMs are required to enter '**Unique codes**' assigned by DAY-NRLM to individual SHG members.
- (vi) Banks should also flag the loan accounts as '**SHG Member under DAY-NRLM**' on their CBS. For identification of SHG Members under DAY-NRLM, banks are required to embed '**Unique codes**' in banks' CBS against respective CIF/ loan accounts.
- (vii) All participating banks are required to submit their claims for interest subvention only for the verified accounts on quarterly basis.
- (viii) Lending Institutions can claim interest subvention of 2% per annum on maximum outstanding loan of ₹ 1.5 lakh per borrower for a maximum tenure of 3 years. In case of loan outstanding amount exceeding ₹ 1.5 lakh, interest subvention will be limited to the ceiling of ₹ 1.5 lakh only. The tenure of the loan will be calculated from the original date of sanction of the loan.
- (ix) Lending Institutions should ensure that overlapping interest subvention schemes from multiple sources should not be combined for a single borrower.
- (x) Interest subvention can be claimed only for the period the account remained standard. No interest subvention will be payable for the period the account remained classified as "NPA". In case account classified as "NPA" subsequently turns as standard asset on account of recovery of overdues, no subvention amount will be payable for the period the account remained classified as "NPA".
- (xi) Lending Institutions are required to submit claim certificate on quarterly basis (*i.e., as on June 30; September 30; December 31 and March 31*) to the Nodal Bank. The claims submitted by any lending institution should be accompanied by claim certificate given as [Annexure-IX](#) certifying the claims as true and correct. The claims of any bank for the quarter ending March 31 will be settled by DoRD only on receipt of the Statutory Auditors' certificate for the complete Financial Year.

- (xii) Any remaining claims pertaining to the disbursements made during the previous year but not included in the claims, may be consolidated separately and marked as an '*Additional Claim*' and submitted to Nodal Bank latest by September 30 of the subsequent Financial Year duly certified by Statutory Auditors certifying the correctness.
  - (xiii) Claims from bank will be settled through the Nodal Bank after due scrutiny by Department of Rural Development (DoRD).
  - (xiv) Participating banks should credit the interest subvention amount in respective loan account within 3 days of the receipt of funds from Nodal Bank. In case the loan account is closed prior to credit of the interest subvention account, credit of the amount should be done in the savings account (if any) of the same customers. In case any amount could not be credited to respective beneficiary account, the same should be returned to DoRD.
  - (xv) Any corrections in claims by banks shall be adjusted from later claims based on auditor's certificate. All banks will be required to carry out necessary correction on the Nodal Bank's portal accordingly.
  - (xvi) Banks participating in the scheme will be required to make available all relevant records pertaining to the claims made to auditors/ representatives of DoRD for verification.
-

Branch Name:

Bank Name:

Block Name:

Progress report for  
the month of -----,  
20--

District:

State:

No. of loans – Actual \* ₹lakh

S. No	No of SHGs with SB account			Credit Linked SHGs in the month						Credit outstanding	
	Total S/B accounts till last month	New a/c opened this month	Cumulative	New Loans		Repeat Loans		Cumulative		No of loans	Amount Outstanding*
				No of loans	Amount Disbursed*	No of loans	Amount Disbursed*	No of loans	Amount Disbursed*		
	1(a)	1(b)	1(c) = 1(a)+1(b)	2(a)	2(b)	3(a)	3(b)	4(a) = 2(a)+3(a)	4(b)=2(b)+3(b)	5(a)	5(b)

\*New loans: First linkage loans to be considered as the new loans

\*Second and third linkage to be counted under repeat finance

\* Credit Outstanding 5(a) and 5(b) should be inclusive of the cumulative credit disbursed in the month i.e. 5(b) = 4(b) + credit outstanding till last month

**Delinquency Report for the month of**

Branch Name:

Bank Name:

Block Name:

District:

State:

(No. of loans – Actual \* ₹ lakh)

SL No	No of loan accounts	Amount outstanding*	Irregular accounts ( 4 )		Details of the NPA accounts (5)	
			No of accounts	Overdue Amount*	No of accounts	Amount*
1	2	3	4(a)	4(b)	5(a)	5(b)



**Claim for Interest Subvention on credit upto Rs 3 lakh to women SHGs at 7% per annum, for the for the year 2024-25**

Name of Bank:

Statement for claims for the period ..... to .....: credit disbursed/outstanding up-to ₹ 3 lakh

New loan accounts opened during the period .....to .....		Outstanding as at ..... (end of previous period)		Total outstanding as at .....		Amount of interest Subvention @4.5%
No of Accounts	Amount	No of Accounts	Amount	No of Accounts	Amount	Amount

No of unique SHGs availed interest subvention	Amount of Interest subvention

*NB: Number (No.) and Amount in actual figures*

We hereby certify that credit to women SHGs upto ₹ 3 lakh were charged Interest @ 7% per annum on the above disbursement/outstanding in the year 2024-25. We certify that the accounts are eligible for interest subvention as per RBI guidelines and bank has verified and flagged all these accounts as 'SHGs under DAY-NRLM' on CBS. We also certify that there is no duplication in the claims and minimal human intervention while submitting the interest subvention claim from the branch level onwards

Dated

Authorized Signatory &amp; seal

*(This claim format, consolidated for the year, needs to be duly certified by Statutory Auditors and submitted along with the claims for the quarter ending March 31, 2025 within September 30, 2025)*

**Claim for Interest Subvention on credit above ₹ 3 lakh and upto ₹ 5 lakh to women SHGs, for the for the year 2024-25**

**Name of Bank:**

**Statement for claims for the period .....to .....: credit disbursed/outstanding above ₹ 3 lakh and upto ₹ 5 lakh**

New loan accounts opened during the period .....to .....			Outstanding as at ..... (end of previous period)			Total outstanding as at .....			Amount of interest subvention @ 5%
No of Accounts	Applicable Interest rate (1 yr MCLR/ Benchmark rate)	Amount	No of Accounts	Applicable Interest rate (1 yr MCLR/ Benchmark rate)	Amount	No of Accounts	Applicable Interest rate (1 yr MCLR/ Benchmark rate)	Amount	Amount

No of unique SHGs availed interest subvention	Amount of Interest subvention

*NB: Number (No.) and Amount in actual figures*

We hereby certify that credit to women SHGs above ₹ 3 lakh and upto ₹ 5 lakh were charged Interest as per Banks disclosed 1 year MCLR/ Benchmark rate on the above disbursement/outstanding in the year 2024-25. We certify that the accounts are eligible for interest subvention as per RBI guidelines and bank has verified and flagged all these accounts as 'SHGs under DAY-NRLM' on CBS. We also certify that there is no duplication in the claims and minimal human intervention while submitting the interest subvention claim from the branch level onwards

Dated

Authorized Signatory & Seal

*(This claim format, consolidated for the year, needs to be duly certified by Statutory Auditors and submitted along with the claims for the quarter ending March 31, 2025 within September 30, 2025)*

**Claim for Credit Guarantee Fees charged on credit up to Rs 5 lakh to enterprises owned by women SHG members**

Name of Bank/ lending institution:

Statement for claims for the period ..... to .....: credit disbursed up-to Rs 5 lakh

New loan accounts opened during the period .....to .....		Amount of Credit Guarantee Fees
No of Accounts	Amount	

*NB: Number (No.) and Amount in actual figures*

We certify that the accounts are eligible for claim of credit guarantee fess as per DoRD guidelines and bank/ lending institution has verified and flagged all these accounts as 'SHGs under DAY-NRLM' on CBS. We also certify that there is no duplication in the claims and credit guarantee fees has not been charged to the customer

Dated

Authorized Signatory & seal

Statutory Auditor's Signature & seal

*(This claim format, consolidated for the year, needs to be duly certified by Statutory Auditors and submitted along with the claims for the quarter ending March 31,2025 within September 30,2025)*

**Claim for Interest Subvention on credit up to Rs 1.5 lakh to enterprises owned by women SHG members**

Name of Bank/ lending institution:

Statement for claims for the period ..... to .....: credit disbursed/outstanding up-to Rs 1.5 lakh

New loan accounts opened during the period .....to .....		Outstanding as at ..... (end of previous period)		Total outstanding as at .....		Amount of interest Subvention @2%
No of Accounts	Amount	No of Accounts	Amount	No of Accounts	Amount	Amount

No of women SHG members availed interest subvention	Amount of Interest subvention

*NB: Number (No.) and Amount in actual figures*

We certify that the accounts are eligible for interest subvention as per DoRD guidelines and bank/ lending institution has verified and flagged all these accounts as ‘SHGs under DAY-NRLM’ on CBS. We also certify that there is no duplication in the claims and minimal human intervention while submitting the interest subvention claim from the branch level onwards. It is also certified that all previous claims received has been credited to respective beneficiary accounts and there is no balance fund with the bank.

Dated

Authorized Signatory & seal

*(This claim format, consolidated for the year, needs to be duly certified by Statutory Auditors and submitted along with the claims for the quarter ending March 31, 2025 within September 30, 2025)*

Statutory Auditor’s Signature & seal

## Appendix

No.	Circular No.	Date	Subject
1.	<a href="#">RPCD.GSSD.CO.NO.81/09.01.03/2012-13</a>	27.06.2013	Priority Sector Lending – Restructuring of SGSY as National Rural Livelihoods Mission(DAY-NRLM)- Aajeevika
2.	<a href="#">RPCD.GSSD.CO.BC.No.38/09.01.03/2013-14</a>	20.09.2013	Credit Facility under National Rural Livelihoods Mission(NRLM)- Aajeevika- Reporting to RBI
3.	<a href="#">RPCD.GSSD.CO.BC.No.57/09.01.03/2013-14</a>	19.11.2013	Restructuring of SGSY as National Rural Livelihoods Mission (NRLM)-Aajeevika- Interest Subvention Scheme
4.	<a href="#">FIDD.GSSD.CO.BC.NO.45/09.01.03/2014-15</a>	09.12.2014	National Rural Livelihoods Mission(NRLM)- Aajeevika- Interest Subvention Scheme
5.	<a href="#">FIDD.GSSD.CO.BC.NO.19/09.01.03/2015-16</a>	21.01.2016	National Rural Livelihoods Mission(NRLM)- Aajeevika- Interest Subvention Scheme 2015-16
6.	<a href="#">FIDD.GSSD.CO.BC.NO.26/09.01.03/2015-16</a>	09.06.2016	National Rural Livelihoods Mission(NRLM)- Aajeevika- Interest Subvention Scheme 2015-16 – Modification.
7.	<a href="#">FIDD.GSSD.CO.BC.NO.13/09.01.03/2016-17</a>	25.08.2016	National Rural Livelihoods Mission(NRLM)- Aajeevika- Interest Subvention Scheme 2016-17
8.	<a href="#">FIDD.GSSD.CO.BC.NO.17/09.01.03/2017-18</a>	18.10.2017	National Rural Livelihoods Mission(NRLM)- Aajeevika- Interest Subvention Scheme 2017-18
9.	<a href="#">FIDD.GSSD.CO.BC.NO.05/09.01.03/2018-19</a>	03.07.2018	National Rural Livelihoods Mission(NRLM)- Aajeevika- Interest Subvention Scheme 2018-19
10.	<a href="#">FIDD.GSSD.CO.BC.No.02/09.01.01/2019-20</a>	01.07.2019	Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM)
11.	<a href="#">FIDD.GSSD.CO.BC.No.15/09.01.01/2019-20</a>	26.11.2019	Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM)
12.	<a href="#">FIDD.GSSD.CO.BC.No.06/09.01.01/2020-21</a>	18.09.2020	Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM)
13.	<a href="#">FIDD.GSSD.CO.BC.No.09/09.01.003/2021-22</a>	09.08.2021	Enhancement of collateral free loans to Self Help Groups (SHGs) under DAY-NRLM from ₹10 lakh to ₹20 Lakh
14.	<a href="#">FIDD.GSSD.CO.BC.No.09/09.01.003/2022-23</a>	20.07.2022	Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM)
15.	<a href="#">FIDD.GSSD.CO.BC.No.07/09.01.003/2023-24</a>	26.04.2023	Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM)